

Notice of Attachment of Bank Account

Attachment Proceeding No. 14988 of 2025 Certificate No. 8890 of 2025 The Principal Officer/ Chairman & Managing Director/CEO All the Banks in India.

1. Whereas a Recovery Certificate No. 8890 of 2025 dated September 05, 2025 has been drawn up by the Recovery Officer in the above proceedings for recovery of a total sum of Rs. 61,58,377.91 (Sixty-One Lac Fifty-Eight Thousand Three Hundred Seventy-Seven Rupee and Ninety-One Paisa Only) along with interest/costs/charges/expenses etc. against Rahul Goswami (PAN: AXUPG5665L) ('Defaulter') and the same is due from the Defaulter in respect of the said certificate. A Notice of Demand dated September 05, 2025 has been issued to the Defaulter.

Description of Dues	Amount (In Rupees)
Non Compliance of the Direction to refund to complainants/investors/clients by Mr. Rahul Goswami (PAN: AXUPG5665L), by the QJA vide Order No. QJA/AA/WRO/WRO/30812/2024-25 dated September 26, 2024 in the matter of Unregistered Investment Advisory Services.	54,49,007.00
Interest from September 2024 to September 2025 @ 1% p.m. simple interest.	7,08,370.91
Recovery cost	1,000.00
Total	61,58,377.91

- 2. Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the amounts/proceeds in the Bank Accounts held with your Bank and realization of amount due under the Recovery Certificate would in consequence be delayed or obstructed.
- 3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect to the extent of above said dues:
 - i) All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank; and
 - ii) All other amount / proceeds due or may become due to the Defaulter or any money held or may subsequently hold for or on account of the Defaulter.



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A.P. No. 14988 of 2025

4. It is further ordered with immediate effect that **No Debit** shall be made in the said account/s to the extent of the total dues mentioned above until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.

5. You are hereby directed to provide the following within 15 days to the undersigned/ our representative on service of this attachment Notice:

a) Details of all the Accounts including Lockers held by the Defaulter with your Bank;

b) Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;

c) Confirmation of Attachment of the said account(s) and lockers; and

d) Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the Defaulter is having no bank account/balance with your bank.

6. If the Defaulter is not having any type of account with your bank, then the same need not be informed to SEBI.

7. You are also directed to immediately attach any new account/s opened by the Defaulter with your Bank post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.

8. This Notice of attachment is issued in exercise of powers conferred under Section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Mumbai on this 3rd Day of November, 2025.

SEAL



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RECOVERY OFFICER

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J. ASHOK KUMAR जे. अशोक कुमार Recovery Officer वसूली अधिकारी

Securities and Exchange Board of India भारतीय प्रतिभूति और विनिमुद्ध बोर्ड Mumbai

मुंबई

अनुवर्तीः Continuation:

Copy to:

Rahul Goswami (PAN: AXUPG5665L)	Rahul Goswami (PAN: AXUPG5665L)
30A Adarsh Mechanic Nagar, Bheemji and Rukmani Palace, Scheme No-54, Indore, Madhya Pradesh 452010. Rahul Goswami (PAN: AXUPG5665L)	Ranipura, 4 Baab ka Mandir, Char Shahar ka Naka, Gwalior, Madhya Pradesh – 474001.
Ranipura, Char Baab Manir Ke Samne Wali Gali, Gird, Gwalior City, Madhya Pradesh – 474003.	







Notice of Attachment of Demat Account and Mutual Fund Folio(s)

Attachment Proceeding No. 14989 of 2025 Certificate No. 8890 of 2025

National Securities Depository Ltd. 4th floor, 'A', Wing, Trade World Kamala Mills Compound Senapati Bapat Marg Lower Parel, Mumbai – 400013 Central Depository Services (I) Ltd. P J Towers, 17th floor

Dalal Street

Fort, Mumbai - 400001

The Principal Officer/Chairman & Managing Director/CEO All the Mutual Funds in India.

1. Whereas a Recovery Certificate No. 8890 of 2025 dated September 05, 2025 has been drawn up by the Recovery Officer in the above proceedings for recovery of a total sum of Rs. 61,58,377.91 (Sixty-One Lac Fifty-Eight Thousand Three Hundred Seventy-Seven Rupee and Ninety-One Paisa Only) along with interest/costs/charges /expenses etc. against Rahul Goswami (PAN: AXUPG5665L) ('Defaulter') and the same is due from the Defaulter in respect of the said certificate. A Notice of Demand dated September 05, 2025 has been issued to the Defaulter.

Description of Dues	Amount (In Rupees)
Non Compliance of the Direction to refund to complainants/investors/clients by Mr. Rahul Goswami (PAN: AXUPG5665L), by the QJA vide Order No. QJA/AA/WRO/WRO/30812/2024-25 dated September 26, 2024 in the matter of Unregistered Investment Advisory Services.	54,49,007.00
Interest from September 2024 to September 2025 @ 1% p.m. simple interest.	7,08,370.91
Recovery cost	1,000.00
Total	61,58,377.91

2. Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the securities/instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.

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AP No. 14989 of 2025

- 3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
 - a. All Demat Account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you; and
 - b. All Mutual fund folio/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
- 4. It is further ordered with immediate effect that **No Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.
- 5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice:
 - a) Details of all the Accounts/folios held by the Defaulter with you;
 - b) Copy of the Account Statement/s; and
 - Confirmation of Attachment of the said accounts/folios.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the Defaulter is having no account/folio with you.

- 6. If the Defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
- 7. You are also directed to immediately attach any new account/s opened or folio/s created for the Defaulter by you post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s or folio/s.
- 8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Mumbai on this 3rd Day of November, 2025.

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J. ASHOK KUMAR जे. अशोक कुमार Recovery Officer वसूली अधिकारी Securities and Exchange Board of India भारतीय प्रतिभूति और विनिमय बोर्ड Mumbai

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Rahul Goswami (PAN: AXUPG5665L)	Rahul Goswami (PAN: AXUPG5665L)
30A Adarsh Mechanic Nagar, Bheemji and Rukmani Palace, Scheme No-54, Indore, Madhya Pradesh 452010.	Ranipura, 4 Baab ka Mandir, Char Shahar ka Naka, Gwalior, Madhya Pradesh - 474001.
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